

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH
CAMP AT NAGPUR

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Original Application No. 815/93

Bhagwan Raoji Bagde

... Applicant.

V/s.

Union of India through
Post Master General
Nagpur Region, Nagpur.

The Director General
Dept. of Post, Dak Bhawan
New Delhi.

The Secretary to the
Government, Ministry of
Communication, Dept. of
Post, Dak Bhawan, New Delhi.

The Director Postal Services,
Nagpur.

The Senior Supdt. of Post Offices,
Moffusil Division, Nagpur.

Shri P.D. Jambhulkar
Sub-Postmaster,
Gondia Bazar, Gondia
Dist. Bhandara.

Shri R.S. Mool
Sub-Postmaster, Bhawapur.

CORAM: Hon'ble Shri Justice M.S. Deshpande, Vice Chairman
Hon'ble Shri P.P. Srivastava, Member (A)

Appearance:

Shri D.B. Walthare, counsel
for the applicant.

Shri A.B. Choudhari, counsel
for the respondents.

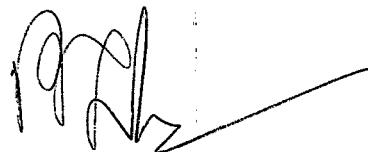
ORAL JUDGEMENT

Dated: 26.4.95

(Per Shri M.S. Deshpande, Vice Chairman)

Shri Walthare, counsel for the applicant
states that the chargesheet was served on the
applicant on 17.8.88 for mis-appropriation of
Government funds and the applicant was dismissed
in December 1994 after the present application was
filed. The applicant preferred an appeal. In

view of the subsequent event and since an appeal has been filed, we grant leave to the applicant to withdraw this application with liberty to file another after the departmental remedies are exhausted.



(P.P. Srivastava)
Member (A)



(M.S. Deshpande)
Vice Chairman

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